

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE No.: W.P.No.13811 of 2022

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
4.	17.05.2022	<p><u>TRR, J</u></p> <p>Sri D. M. Vidya Sagar, learned Standing Counsel for the 1st respondent is present before this Court.</p> <p>Despite the adjournment granted, the learned counsel for the petitioner on record is not present before this Court today i.e., on 17.05.2022.</p> <p>Sri Vema Ramanjaneyulu, learned counsel representing learned counsel for the petitioner requested to adjourn the matter to 19.05.2022 to advance his arguments.</p> <p>Learned counsel for the petitioner was informed by the Vacation Officer as well as through the learned counsel for the Vacate petitioners about the moving of House Motion on 16.05.2022 and the matter was heard at about 6:00 P.M. by this Court.</p> <p>The Vacation Officer informed this Court that the learned counsel for the petitioner requested to list the matter on 17.05.2022.</p> <p>On such request, the matter was posted to today.</p> <p>Though the matter was listed to today from i.e., 16.05.2022, at the request of the learned counsel for the petitioner, but still the learned counsel for the Writ Petitioner is not present before</p>	Transferred to I/O folder before correction

this Court and prayed to list the matter on 19.05.2022.

This Court is not inclined to grant any further adjournment in the matter as the learned counsel for the vacate petitioners insisted to vacate the interim order dated 12.05.2022.

Reserved for Orders.

TRR, J
EPS